Joint Venture Company. This company is expected to be registered in December. 1987.

- (b) and (c) Do not arise.
- (d) The refinery is likely w be commissioned within four years from the date of Government's approval of the Detailed Project Report

Recommendations of Kelkar Committee

- *367. DR. CHANDRA SHEKHAR TRIPATHI . Will the Minister INDUSTRY be pleased to state:
- (a) the principles or criteria on which the new Drug Price Control, Order, 1987 is based:
- (b) whether all the recommendation made by the Kelkar Committee regarding categorisation of drugs have been incorporated in the new DPCO;
- (c) if so, the details thereof and if not, the recommendations which have not been accepted with reasons therefor;
- (d) whether the mark up on a number of essential medicines has been increased; and
 - (e) if so, the reasons therefor '

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) The Drugs (Prices Control) Order, 1987 is based on (i) the measures announced by the Government in December, 1986 for rationalisation, quality control and growth of drugs and pharmaceutical industry in India,

- (ii) the recommendations of the Kelkar Committee in regard to Category II drugs and (iii) the recommendations of the Ministry of Health and Family Welfare in regard to Category I drugs.
- (b) and (c) The recommendations the Kelkar Committee regarding Category II drugs were accepted by the Government after deleting those identified for Category I by the Ministry of Health and Family Welfare. These were incorporated in the Second Scheduled to the Drugs (Prices

Control) Order, 1987, copies of which were laid on the table of the House on the 27th August, 1987.

DECEMBER 1, 1987

(d) and (c) The MAPE allowed in respect of drugs included in the First to DPCO, 1987 is 75% and Schedule that allowed in respect of drugs included in the Second Schedule is 100%. This is based on the measures announced by Government in December, 1986 for rationalisation, quality control and growth of drugs and pharmaceutical industry in India.

Amount Collected from Drug Companies under Drug Prices Equalisation Account

*368. SHRI RAJ KUMAR RAI: Will the Minister of INDUSTRY be pleased to state .

- (a) the amount collected from drug companies due to overcharging from consumers under Drug Prices Equalisation Account during 1986 and up to 30 September, 1987; and
- the total amount due and the time by which the same will be collected?

THE MINISTER OF **INDUSTRY** (SHRI J. VENGAL RAO): (a) The details of amount collected during 1986 and upto 30th September, 1987 are given below:

- (I) M/s. Fulford (India) Rs. 50 lakhs Ltd.
- (2) M/s. Cyanamid (India) Rs. 20 lakhs
- (3) M/s. Hoechst (India) Rs. 2 crores Ltd.
- (b) To the extant information made available by the companies, the following are the approximate amounts assessed by the special team to be recovered fr m the companies for the period ending 31.12-1983:
- (1) M/s. Hoechst Rs. 5,64,12,473 (India) Ltd.
- (2) M/s. Cyanamid Rs. 4,92,00,24 (India) Ltd.